

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 310 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order
Dated 27/07/2025 in WP No 16003 of 2019 on the file of the High Court.

Between:

1. The State of Telangana, rep. by its Principal Secretary, Home Department, Secretariat, Hyderabad.
2. The Commissioner of Police, Hyderabad City, Hyderabad.
3. The Assistant Commissioner of Police Cum Enquiry Officer, Sultanbazar Division, Hyderabad.

...APPELLANTS

AND

K. Bhanu Prakash, S/o Late K.Sri Hari Rao, Aged about 46 years, Occ: SI of Police, R/o H.No.12-2-420/3, Alapati Nagar, Gudimalikapur, Mehdipatnam, Hyderabad-500028.

...RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order passed by 1-lon'ble High Court dated 24.07.2025 in Review I.A.No.2 of 2025 in WP. No. 16003 of 2019 pending disposal of the Writ Appeal and pass

Counsel for the Appellants: SRI B. KRISHNA, GP for Services (Home)

**Counsel for the Respondents: SRI G. VIDYA SAGAR, SR. COUNSEL REP. FOR
SRI DEEPAK MISRA**

The Court made the following: JUDGEMNT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.310 of 2026

Dated: 16.03.2026

Between:

The State of Telangana,
Rep. by its Principal Secretary,
Home Department, Secretariat, Hyderabad,
and 2 others.

...Appellants

and

K.Bhanu Prakash

...Respondent

JUDGMENT:

Sri B.Krishna, learned Government Pleader for Services (Home),
appears for the appellants.

Sri G.Vidya Sagar, learned Senior Counsel, representing learned
counsel Sri Deepak Misra, appears for the respondent.

2. The writ petition filed by the respondent herein, namely
W.P.No.16003 of 2019, questioning the disciplinary proceedings
initiated against him was allowed by the learned writ court on

19.12.2024 basically on the ground of his acquittal in the criminal case bearing F.I.R.No.900 of 2014 following the ratio rendered by the Hon'ble Supreme Court in **Ram Lal v. State of Rajasthan**¹. As it appears from paragraph 4 of the impugned order dated 19.12.2024, the submission of the learned Senior Counsel for the petitioner for quashing of the departmental proceedings initiated against the respondent on grounds of acquittal in the criminal case remained unopposed by the learned Government Pleader for Home appearing for the respondents in the writ petition. The learned writ court, therefore, allowed the writ petition directing reinstatement of the petitioner with all consequential benefits including seniority, notional promotions, fitment of salary, all other benefits and 50% of the back wages to be complied within a time frame. Thereafter, appellant No.2 – the Commissioner of Police, preferred a review petition i.e., Review I.A.No.2 of 2025 in the said writ petition. It was brought to the notice of the learned writ court that the petitioner was already working as a Sub Inspector of Police. Therefore, the question of reinstatement and payment of back wages does not arise. By the impugned order dated 24.07.2025, the order dated 19.12.2024 passed in the writ petition was modified by the learned review court with a direction to extend the consequential benefits to the petitioner

¹ (2024) 1 SCC 175

including seniority, notional promotions and fitment of salary, leaving aside the back wages.

3. A perusal of both the orders shows that, in substance, the plea of quashing of the departmental proceedings on grounds of acquittal in the criminal proceedings was not opposed by the appellants and since the respondent was already in service, the direction to pay the back wages was modified in the impugned review order.

4. Learned Government Pleader appearing for the appellants submits that the learned writ court ought to have remitted the matter to the disciplinary authority to decide the consequential benefits.

5. However, learned Senior Counsel for the respondent submits that this was never the case before the learned writ court or the review court. The main plank for quashing the disciplinary proceedings remained unopposed on grounds of acquittal in the criminal case. The remaining direction relating to consequential benefits was challenged only on the ground that since the respondent was already in service and the question of back wages did not arise. Now it is not open for the appellants to question this direction in the appeal in the aforesaid background.

6. On consideration of the submissions of the learned counsel for the parties and after perusal of the impugned order and the material placed on record, we do not find any reason for the appellants to feel aggrieved by the impugned order passed in the review petition, as it was apparently directed against the consequential benefit of back wages only, since the respondent was already in service. The order passed in the writ petition quashing the departmental proceedings has not been challenged.

7. In the aforesaid background facts and circumstances, we do not find any ground made out by the appellants to interfere in the impugned order.

8. The writ appeal is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- MOHD. ISMAIL
DEPUTY REGISTRAR**

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SECTION OFFICER

To,

1. Two CCs to GP FOR SERVICES (HOME), High Court for the State of Telangana. [OUT]
2. One CC to SRI DEEPAK MISRA, Advocate [OPUC]
3. Two CD Copies

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TKS

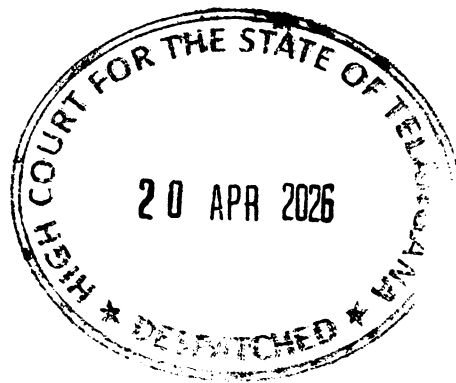


HIGH COURT

DATED:16/03/2026

JUDGMENT

WA.No.310 of 2026



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

⑥ NT
13/4/26.